

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 24711-24714/2023

(Arising out of impugned final judgment and order dated 03-08-2023 in WP No. 15481/2023 03-08-2023 in WP No. 15482/2023 03-08-2023 in WP No. 15486/2023 03-08-2023 in WP No. 15487/2023 passed by the High Court Of Andhra Pradesh at Amravati)

THE DEPUTY ASSISTANT COMMISSIONER 1 (ST) & ORS. Petitioner(s)

VERSUS

ARHAAN FERROUS AND NON FERROUS SOLUTIONS
PVT LTD. & ORS.

Respondent(s)

(IA No.227191/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-11-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) Mr. Sahil Bhalaik, AOR
Mr. Tushar Giri, Adv.
Mr. Siddharth Anil Khanna, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel for the petitioner(s), we are not inclined to interfere in the matter. The Special Leave Petitions are hence dismissed.

Pending application(s) shall stand disposed of.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS(MALEKAR NAGARAJ)
COURT MASTER (NSH)